

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No 1205/97

New Delhi this the 5th day of January, 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

In the matter of

1. Sh.Kanwar Chand
S/O Sh.Lal Singh,
B-1/475, Nand Nagri,
Delhi-93
- 2 Sh.Khem Chand Sharma,
S/O Sh.Surat Singh
II/309, Press Colony, Mayapuri,
Delhi
3. Sh.Raj Pal Singh
S/O Sh.Sehaj Ram,
T-572/A-6, Gali No.2,
Baljit Nagar, New Delhi-3
4. Advin V. Singh,
S/O Sh.Victor Singh,
DA/102-B(G-8 Area),
Hari Nagar, New Delhi-64
- 5 Purusottam Aggarwal,
S/O Sh.R.R.Aggarwal,
H.No.30, Mauraya Enclave,
Pitampura, Delhi-34
- 6 Shushil Kumar
S/O Bhagwati Parshad,
II/317, Press Colony, Mayapuri,
Delhi.
- 7 Syed Haider
S/O Sh.S.A.Hussain,
II/331, Press Colony, Mayapuri,
New Delhi
- 8 Shri Prem Chand
S/O Sh.Gurdas Ram,
Type-II/318, Press Colony,
Mayapuri, New Delhi-64
- 9 Pramod Kumar,
S/O Sh.T.D.Gulati,
A-1/181, Sector 4, Rohni,
Delhi.
- 10 Shri Som Parkash,
Type-II/284, Press Colony,
New Delhi-64

(By Advocate Sh.O.P.Sood)

..Applicants

VS

1. Union of India
through the Secretary,
Ministry of Urban Affairs and
Employment,
New Delhi.

2. Manager,
Govt. of India Press,
Mayapuri, Ring Road,
New Delhi.

... RESPONDENTS

(By Advocate: Shri R.V. Sinha)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

The ten applicants before us who claim to be Compositors Gr. I in Govt. of India Press, Mayapuri, Ring Road, New Delhi seek regularisation as DTP Operators with consequential benefits.

2. We have heard both sides.

3. Respondents in their reply themselves state that seven Lino Operators who were earlier willing for the post of DTP Operator in 1996 have now shown unwillingness, and a proposal for consideration of Compositor Gr.I in lieu of the above mentioned seven Lino Operators has been sent to Directorate of Printing on 2.7.97 on which a decision is still awaited.

4. Taking note of the above and noting that it would leave only three more vacancies to be identified, we dispose of this O.A.

with a direction to respondents to consider regularising the applicants against those vacancies, subject to their eligibility and seniority in accordance with rules and instructions, within three months from the date of receipt of a copy of this order.

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5. Thereafter, if any further grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly. No costs.

Lakshmi Swaminathan

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

S.R. Adige
(S.R. ADIGE)
Vice Chairman (A)

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